

August 8, 2022
AD 8 & 9
Court No.1
SG

WPA 3136 of 2017
with
CAN 1 of 2017(Old No.CAN 1361 if 2017)

Biplab Kumar Chowdhury and another
vs.
Union of India and others

with

WPA 6190 of 2017
Arijit Ganguly and another
vs.
The State of West Bengal and others

Mr. Shamim Ahamed,
Mr. Sabyasachi Chatterjee,
Mr. Suryanul Das,
Mr. Sayan Banerjee,
Ms. Gulshanwara Perwin,
Ms. Ambiya Khatun, Advocates
... for the petitioners in WPA 3136 of 2017.

Mr. Debabrata Saha Roy,
Mr. Vivekananda Bose,
Mr. Neil Basu,
Md. Apzal Ansari, Advocates
... for the petitioners in WPA 6190 of 2017.

Mr. Nandlal Singhanian,
Ms. Twinkle Kaur, Advocates
... for the respondent No.4
in WPA 3136 of 2017.

Mr. Kishore Datta, Sr. Advocate
Mr. Soham De Dhara, Advocate
... for the respondent No.7
in WPA 3136 of 2017.

Mr. Anuran Samanta, Advocate
... for ECI in WPA 6190 of 2017.

Mr. Rabi Sankar Chattopadhyay,
Mr. Sayan Chattopadhyay,
Mr. Kaustav Sen, Advocates
... for the respondent No.23 in WPA
6190 of 2017.

Learned counsel for the Director of Income Tax is directed to supply a copy of affidavit-in-opposition to learned counsel for petitioners in WPA 3136 of 2017 within a week, thereafter affidavit-in-reply, if any, be filed within a week.

Learned counsel for petitioners is also directed to implead Enforcement Directorate in the present writ petition and serve, thereafter file affidavit of service.

It will be open to all the concerned parties to obtain a copy of affidavit-in-opposition from learned counsel for the Director of Income Tax in the meanwhile.

List on 12th September, 2022.

[Prakash Shrivastava, C.J.]

[Rajarshi Bharadwaj, J.]